

**ANNUAL ACCOUNTS OF WEST
BENGAL STATE ELECTRI-
CITY BOARD**

**THE DEPUTY MINISTER IN THE
MINISTRY OF IRRIGATION AND
POWER (SHRI B. N. KUREEL) :** I beg
to lay on the Table—

- (1) A copy of the Annual Accounts of the West Bengal State Electricity Board for the year 1969-70 together with the Audit Report thereon, under sub-section (5) of section 69 of the Electricity (Supply) Act, 1948, read with clause (c) (iii) of the Proclamation dated the 29th June, 1971 issued by the President in relation to the State of West Bengal. [*Placed in Library. See No. LT-1082/71.*]
- (2) A statement (Hindi and English versions) explaining the reasons for laying the above Accounts before Parliament and for not laying the Hindi version thereof. [*Placed in Library. See No LT-1083/71.*]

12.55 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Uttar Pradesh Cantonments (Control of Rent and Eviction) (Repeal) Bill, 1971, which has been passed by the Rajya Sabha at its sitting held on the 17th November, 1971."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Busi-

ness in the Rajya Sabha, I am directed to enclose a copy of the Arms (Amendment) Bill, 1971, which has been passed by the Rajya Sabha at its sitting held on the 17th November, 1971."

**BILLS AS PASSED BY
RAJYA SABHA**

SECRETARY : Sir, I also lay on the Table of the House the following Bills, as passed by Rajya Sabha :—

- (i) The Uttar Pradesh Cantonments (Control of Rent and Eviction) (Repeal) Bill, 1971.
- (ii) The Arms (Amendment) Bill, 1971

**PUBLIC ACCOUNTS COMMITTEE
TWENTY-FOURTH REPORT**

SHRI SEZHIYAN (Kumbakonam) : I beg to present the Twenty-fourth Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their Hundred and Ninth Report (Fourth Lok Sabha) on Audit Report (Civil) 1969 relating to the Departments of Food and Agriculture.

**STAMP AND EXCISE DUTIES
(AMENDMENT) BILL***

**THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE (SHRIMATI
SUSHILA ROHATGI) :** I beg to move for leave to introduce a Bill further to amend the Indian Stamp Act, 1899, the Central Excises and Salt Act, 1944 and the Union Duties of Excise (Distribution) Act, 1962.

MR. SPEAKER : Motion moved :

"That leave be granted to introduce a Bill further to amend the Indian Stamp Act, 1899, the Central Excises and Salt Act, 1944 and the Union Duties of Excise (Distribution) Act, 1962."

*Published in the Gazette of India Extraordinary Part II, Section 2, dated 23-11-71.